1	2	3	4	5	6
2.	4-laning of NH-37 from		ıt 178 km. is		•
	Numaligarh to Dibrugarh		I on BOT	• •	
			DP-NE Pha		-
		•	osals (RFP)		eady been
		calle	d by NHAI		
3.	4-laning from Nagaon - Silghat -	The	Feasibility I	Report is un	nder prepa-
	Misanchariali - Halem - Gohpur -	ratio	n by Assa	m PWD.	The State
	Holongi in Assam	Gove	ernment is ye	et to finalise	the acqui-
		sition	n of land and	shifting of	utilities for
		the	170 km. lor	ng stretch.	
4.	4-laning of Itanagar to Holongi	264.16	Ministry	128.28	35%
	section of NH-52A under		is not		
	SARDP-NE, Phase 'A'		allocating		
			funds		
			Job-wise		
5.	Construction of proposed North	127,24		6.75	9%
	Lakhimpur Bypass from existing				
	Km. 338/924 to Km. 349/213				
	of NH-52.				

Sironcha-Renigunta stretch from Andhra Pradesh for N.H.

1972. SHRI DEVENDER GOUD T.: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that Sironcha Mahadevpura Parkal Warangal Tungaturthy Nakrekal Nalgonda Chimakusthi Macherla Yerragondapalem Thotapalli Markapur Bestavaripeta Renigunta stretch has been sent by Government of Andhra Pradesh for declaring as National Highway;
 - (b) if so, the details thereof;
 - (c) the estimated cost that is required to complete this; and
 - (d) the steps that the Ministry has taken so far on the above request?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) to (d) Yes, Sir. This stretch has been identified by the Inter Ministerial Committee for declaration as new National Highway. Development of new National Highway is a continuous process and taken up from time to time depending upon, inter-se priority and availability of funds. It is premature to indicate any cost estimate at this stage.

Per day penalty to private developers

1973. SHRI T.M. SELVAGANAPATHI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- whether it is a fact that the National Highways Authority of India (NHAI) has decided to pay per day penalty to private developers in build, operate and transfer projects;
 - (b) if so, the details thereof;
- whether it is also a fact that this move will increase the NHAI's accountability in PPP projects; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) and (b) NHAI follows norms as envisaged in Model Concession Agreement of Government. There is a provision under Art-5 of MCA (clause 4.2) on the concession agreement for per day penalty to be paid to the concessionaire if the authority fails to fulfill its obligation within the specified period. The authority shall pay to the Concessionaire Damages in an amount calculated at the rate of 0.1% (zero point one per cent) of the Performance Security for each day's delay until the fulfilment of such Conditions Precedent, subject to a maximum of 20% (twenty percent) of the Performance Security.

(c) and (d) NHAI is accountable to fulfill certain Conditions Precedent which are pre-requisite to A- declaration of Appointed Date. Condition Precedent are procured by way of, ensuring the Right of Way at the project site in accordance with the provisions of concession agreement, approval of the Railway authorities in the form of a general arrangement drawing (GAD) that would enable the concessionaire to construct road overbridges/underbridges at level crossings on the Project Highway in accordance with the specifications and standards and subject to the terms and